

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 452 of 2020**

**IN THE MATTER OF:**

**Sushil Ansal**

**... Appellant**

**Versus**

**Ashok Tripathi & Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Arun Kathpalia, Senior Advocate with  
Ms. Neeha Nagpal and Mr. Malak Bhatt, Advocates**

**For Respondents:**

**Ms. Devanshi Singh, Advocate for R-1 and R-2  
Mr. Amar Pal, Advocate for IRP  
Mr. Shohit Chaudhry, Advocate**

**O R D E R**

**(Through Virtual Mode)**

**24.06.2020** After hearing Mr. Arun Kathpalia, learned Senior Counsel representing the Appellant for a while, we are of the opinion that the Respondents need to file their reply. Ms. Devanshi Singh, learned counsel for Respondent Nos. 1 and 2 submits that Respondent Nos. 1 and 2 have already settled with the Appellant and they need not file their reply as are not contesting the appeal. Let Respondent No.3 file reply within a week. Rejoinder, if any, may be filed by the Appellant within three days thereafter.

List the appeal 'for Admission (After Notice)' on **6<sup>th</sup> July, 2020** as item No. 1

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson)**

**[ V.P. Singh ]  
Member (Technical)**

**[ Alok Srivastava ]  
Member (Technical)**

/ns/gc/